

**PUBLISHED IN THE GAZETTE OF INDIA  
PART-II, SECTION 3, SUB-SECTION (ii), EXTRAORDINARY ON 19.06.2003**

**MINISTRY OF FINANCE**

(DEPARTMENT OF COMPANY AFFAIRS)

**NOTIFICATION**

New Delhi, the 19<sup>th</sup> June, 2003

S.O. 715(E). - In exercise of the powers conferred by the sub-section (3) of section 1 of the Competition Act, 2002 (12 of 2003), the Central Government hereby appoints the 19<sup>th</sup> June, 2003, as the date on which the following sections of the said Act, shall come into force, namely: -

(1) Section 2 except clauses (d), (g), (j), (k), (i) and (n);	(9) Section 36;	(16) Section 55;
(2) Section 7;	(10) Section 49;	(17) Section 56;
(3) Section 11;	(11) Section 50;	(18) Section 57;
(4) Section 12;	(12) Section 51;	(19) Section 58;
(5) Section 13;	(13) Section 52;	(20) Section 59;
(6) Section 15;	(14) Section 53;	(21) Section 60;
(7) Section 22;	(15) Section 54;	(22) Section 61;
(8) Section 23;		(23) Section 62;
		(24) Section 63 except clause (a), (b), (d), (e), (f), (g) and (n) of sub- section (2)
		(25) Section 64;
		(26) Section 65.

[F. No. 1/8/2003-CL.V]

**(Rajiv Mehrishi)**  
Joint Secretary